

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

CP (IB) No. 172/Chd/Pb/2023

IN THE MATTER OF

Vinod Garg

...

Petitioner

Versus

**Indian Bank (Personal Guarantor of ...
M/s Jaldhara Cotspin Pvt. Ltd.)**

Respondents

Under Section: 94, IBC 2016

Order delivered on 02.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant- : Ms. Divya Sharma, Advocate.
Personal Guarantor**

For the RP : Ms. Niharika Sohal, Advocate.

**For State Bank of India : Mr. Pulkit Goyal with Ms. Ramneek Kaur Maan,
Advocates.**

ORDER

The learned counsel for the State Bank of India has submitted that he has filed the soft copy of the objections on the report of the Resolution Professional and prayed for grant of time to file the hard copy of the same. Two days' time is granted. The learned counsel for the State Bank of India is directed to get an affidavit filed by his clients regarding whether the report filed by them need to be stated as objections to the report of the Resolution Professional or not. The learned counsel for the State Bank of India has submitted that he would like to place reliance on the Hon'ble NCLAT

May 02, 2024
Mukta

Judgment's as to how to treat the report filed by him. He is directed to file the same along with the affidavit of State Bank of India.

List on 06.06.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)